

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST  
For SHANKHESHWAR PROPERTIES PRIVATE LIMITED**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	<b>Name:</b> SHANKHESHWAR PROPERTIES PRIVATE LIMITED <b>CIN:</b> U45200MH1995PTC090374 <b>PAN:</b> AABCS1301G1
2. Address of the registered office	A/6, Sunil Sadan, Central Avenue Road, MDS Marg, Near Chembur Railway Station, Chembur Mumbai - 400071
3. URL of website	<a href="https://shankheshwarpropertiescirp.in/">https://shankheshwarpropertiescirp.in/</a>
4. Details of place where majority of fixed assets are located	N/A
5. Installed capacity of main products/ services	Nil
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	<b>Mail:</b> <a href="mailto:sp.cirp@gmail.com">sp.cirp@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	<b>Mail:</b> <a href="mailto:sp.cirp@gmail.com">sp.cirp@gmail.com</a>
10. Last date for receipt of expression of interest	20 <sup>th</sup> May 2023
11. Date of issue of provisional list of prospective resolution applicants	30 <sup>th</sup> May 2023
12. Last date for submission of objections to provisional list	04 <sup>th</sup> June 2023
13. Process email id to submit EOI	<a href="mailto:Sp.cirp@gmail.com">Sp.cirp@gmail.com</a>

**Date:** 05th May 2023

**Place:** Mumbai

**For** Shankheshwar Properties Private Limited



S Gopalakrishnan

Resolution Professional

IBBI/ IPA-002/IP-N00151/2017-12018/10398

203, The Ghatkopar Nilkanth CHS, Jethabhai  
Lane, Ghatkopar (East), Mumbai - 400077

FORM G INVITATION FOR EXPRESSION OF INTEREST For SHANKHESHWAR PROPERTIES PRIVATE LIMITED (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

ठाणे जिल्हा ग्राहक तक्रार निवारण आयोग रम नं. २१४, दुसरा मजला, जिल्हाधिकारी कार्यालय इमारत, ठाणे -400601. Under the Consumer Protection Act, 1986 Consumer Case No. 617/2023

PUBLIC NOTICE Notice is hereby given that I am investigating the title of M/s. Skyrise Enterprises, a registered partnership firm having its Office at A-202, Skyrise Apartments, Central Avenue Road, Chembur, Mumbai-400 071 to the property described in the Schedule hereunder.

SCHEDULE Plots of land bearing C.T.S. No. 396, Boria Village, Survey No. 44, Hissa No. 6, admeasuring 836 sq.mtrs. and C.T.S. No. 398, Survey No. 44, Hissa No. 9, Boria Village, admeasuring 1617.40 sq.mtrs. in the Registration District & Sub-District of Bandra, Mumbai both Plots together admeasuring 2453.4 sq.mtrs and bounded as follows:

PUBLIC NOTICE As required by BANK OF INDIA, VAPI IND. EST. (SPL. SME) BRANCH, VAPI, India is hereby given that M/S. YAMUNA MACHINE WORKS LTD. is intending to avail bank loan facility from the said Bank by creating mortgage/charge over the immovable property mentioned in SCHEDULE-I belonging and running in the names of the corresponding owners mentioned hereunder respectively and has informed/reported that the documents mentioned in SCHEDULE-II corresponding to SCHEDULE-I are lost/misplaced/not found and for which the said owners has also filed a Police Complaint on dated 07.06.2019 and therefore this notice is issued. And the same is supported by an Affidavit executed by the said owners.

Table with columns: Sr. No., Schedule - I (Description of the Immovable Property/ies), Schedule-II (List of Documents (Original/Misplaced)), and Date of Possession.

Registered Office: The Fairway, Ground & First Floor, Survey No. 101/11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

Public Notice Public at large is hereby informed that, M/s. Western India Agricultural Logistics Warehousing Pvt. Ltd. (Owners) represented by its Authorised Signatories Mr. Manoj Sarogari are the owners of land bearing Survey No. 37, Hissa No. 1, admeasuring 4500 Sq. Mtrs, lying, being and situate at Village Elkunde, Taluka Bhiwandi, Dist. Thane, within the limits of Bhiwandi Surrounding Notified Area (said property). My Clients may transfer and convey the said property in favour of intending buyer. Our Client has requested us to verify the title of the property. Any person having any claim by way of sale, lease, inheritance, lien, gift, mortgage, pawn, pledge, etc. whatsoever and howsoever is required to intimate the undersigned about the same along with documentary evidence thereof within Fifteen days from the date of publication of this notice, failing which all such claims, if any, shall be deemed to have been knowingly abandoned or waived and any claim raised after the expiry of the said period shall not be entertained and intending buyer shall proceed to execute necessary agreements concluding that the title of the said property is clear and marketable.

Bank of Baroda SIR PM Road Branch Laxmi Insurance Building, Ground Floor, Sir Phiroshah Mehta Road, Fort P.B. No. 1297, Mumbai - 400 001, India

POSSESSION NOTICE (For Immoveable property only) Whereas, The undersigned being the authorised officer of the BANK OF BARODA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (54/2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06th February 2023 calling upon the borrowers Mr. Mahesh Ashok Gaikwad, Proprietor of My Fitness Club to repay the amount mentioned in the notice being Rs.51,75,764.82 only (being ledger dues as on 30.01.2023 and interest thereon) within 60 days from the date of receipt of the said notice.

PUBLIC NOTICE Our clients are negotiating with one Mr. Ajai Kumar Rastogi, an Indian inhabitant, having his address at C-292, 2nd Floor, Defense Colony, New Delhi - 110 024 ("the Intending Vendor"), for acquiring from the Intending Vendor, certain shares issued by the Middle Class Friends Co-operative Housing Society Limited and corresponding thereto, all the right, title and interest of the Intending Vendor in to and upon a flat bearing no. 26 in building/Wing D of the building known as 'My Little Home', as more particularly described in the Schedule hereunder written (collectively 'the said Property').

SCHEDULE Description of the said Property 5 (Five) fully paid up shares of Rs. 50/- (Rupees Fifty Only) each, bearing distinctive nos. 371 to 375 (both inclusive) comprised in the share certificate bearing no. 95 issued by the Middle Class Friends Co-operative Housing Society Limited, a co-operative society registered under the provisions of the Bombay Co-operative Housing Societies Act VII of 1925, and deemed to be registered under the provisions of the Maharashtra Co-operative Societies Act, 1960, bearing registration no. B-470 of 1948 dated 5th July, 1948 and corresponding to such shares, a flat bearing no. 26 admeasuring 587 square feet built-up area on the ground floor in the building/Wing D of the building of the said society known as 'My Little Home' standing on the land bearing plot no. 3 in the layout of the Maharashtra Housing and Area Development Authority (MHADA) at Juhu Vile Parle Development (JVPD) scheme and forming part of land bearing CTS no. 195/172 of Village Andheri, Taluka Andheri, Mumbai Suburban District, lying, being and situate at N. S. Road no. 10, JVPD Scheme, Mumbai 400049.

PUBLIC NOTICE Notice is hereby given that Mr. Ratan Baldev Rai, is the owner of all that property bearing Old S. No. 189, New S. No. 99, Hissa No. 4, Admeasuring 1310 square meters, of revenue village Maljipada, Naigaon (East), Tal. Vasai, Dist. Palghar, Alongwith the Industrial Structure Admeasuring 100 x 50 = 5000 square feet constructed thereon, Bearing Maljipada Grampanchayat House No. 656, including 100-KVA Transformer installed therein by the MSEB Having MSEB Electric Meter No. 055X1805914, and EOT Crane of 10 tons installed in the structure premises alongwith the right of way / road access admeasuring 100 x 12 = 1200 square feet, from property bearing New S. No. 100, Hissa No. 2, of revenue village Maljipada, Naigaon (East), Tal. Vasai, Dist. Palghar.

ION EXCHANGE Refreshing the Planet ION EXCHANGE (INDIA) LIMITED CIN: L74999MH1964PLC014258 Regd. Office: Ion House, Dr. E. Moses Road, Malaharika, Mumbai 400011 Web: www.ionexchangeindia.com | Email: iei@ionexchange.co.in Tel: +91 22 62312000 | Fax: +91 22 24938737

FEDERAL BANK YOUR PERFECT BANKING PARTNER Loan Collection & Recovery Department - Mumbai Division The Federal Bank Ltd. Loan Collection & Recovery Department - Mumbai Division, 134, 13th Floor, Jyoti Marg Chamber II, Nariman Point, Mumbai-400 021

TATA CAPITAL HOUSING FINANCE LTD. Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Campalat Road Marg, Lower Parel, Mumbai - 400013. CIN No. U32190MH2009PLC187552. Contact No. (022) 61827414, (022) 61827375

Possession Notice U/s.14 of The SARFAESI Act, 2002 (As per Rule 8(1) of the Security Interest Enforcement Rules, 2002) Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

Table with columns: Loan Account No., Name of Obligor(s)/Legal Heir(s)/Legal Representative(s), Amount as per Demand Notice, and Date of Possession.

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JANA SMALL FINANCE BANK (A scheduled commercial bank) Branch Office Address: Modi Plaza, Office No.704/705, Mukund Nagar, Swargate Opp. Laxminarayan Cinema Hall, Pune-411037.

E-AUCTION NOTICE PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISOR RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Table with columns: Sr. No., Loan Account Number, Name of Original Borrower/Co-Borrower/Guarantor, Date of 13-2 Notice, Date of Possession, Present Outstanding balance as on, Date & Time of Inspection of the property, Reserve Price in INR, Earnest Money Deposit (EMD) in INR, Date and Time of E-Auction, Last date TIME & Place for submission of Bid.

Registered Office: The Fairway, Ground & First Floor, Survey No. 101/11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

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FOR ION EXCHANGE (INDIA) LIMITED Sd/- Milind Purankar Company Secretary Membership No ACS - 4824 Date : 4<sup>th</sup> May, 2023 Place : Mumbai

Table with columns: Sr. No., Name of the property, and Date of possession.

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